

ITEM NO.1

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 5/2017 in Writ Petition(s) (Civil) No(s). 521/2008

RAJEEV KUMAR GUPTA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(for clarification of judgment dated 30.6.2016 and office report)

Date : 17/02/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Irshad Ahmad,Adv.

For Respondent(s) Gp. Capt. Karan Singh Bhati,Adv.
Ms. Aishwarya Bhati,Adv.
Mr. Jaideep Singh,Adv.
Mr. T. Gopal,Adv.

Mr. A.K. Sanghi,Sr.Adv.
Ms. Sunita Gautam,Adv.
Mr. Surendra Kumar Gupta,Adv.
Mr. Ajit Sinha,Adv.
Mr. A.K. Sharma,Adv.

Mr. P.S. Narsimha,ASG
Ms. V. Mohana,Sr.Adv.
Ms. Meenakshi Grover,Adv.
Ms. Gunwant Dara,Adv.
Mr. G.S. Makkar,Adv.
Mr. Mukesh Kumar Maroria,Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned Additional Solicitor General, list
the I.A. alongwith Civil Appeal No.7295/2012.

[O.P. SHARMA]
AR-CUM-PS

[RAJINDER KAUR]
COURT MASTER